



2026:AHC:50199

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1004 of 2026

Hadish And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|----------------------------------------|
| Counsel for Petitioner(s) | : | Hare Ram Pandey, Varun Shankar Dwivedi |
| Counsel for Respondent(s) | : | C.S.C.                                 |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. At the very outset, learned counsel for the petitioner seeks permission of the Court to correct the annexure as mentioned in the prayer clause of the writ petition during course of the day.
2. Permission is granted.
3. Let necessary amendment be carried out in the prayer clause of the petition during course of the day.
4. Heard learned counsel for the parties.
5. Instant writ petition has been filed, inter alia, seeking the following relief:-

*"A- Issue a writ, order or direction in the nature of Mandamus directing the Consolidation Officer Kasya, to decide the recall application of of the petitioners (contained as Annexure no.5) pending before him, expeditiously preferably within stipulated period as may be prescribed by this Hon'ble Court.*

*B- Issue a writ, order or direction in the nature of Mandamus directing the respondent no.4 not to create hindrance at the spot and peaceful possession of the petitioners over the land in dispute during pendency of recall application, pending before Consolidation Officer Kasya."*

6. Learned Standing Counsel has no objection, if a direction is issued to

decide the aforesaid case, expeditiously.

7. In this conspectus as above, no useful purpose would be served by keeping this matter pending. Therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as raised in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **four months** from the date of production of certified copy of this order.

8. With the aforesaid direction, this petition is finally ***disposed of***.

**(Dinesh Pathak,J.)**

**March 11, 2026**

Sushma